

GOVERNMENT OF INDIA  
MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES

**LOK SABHA**  
**UNSTARRED QUESTION No. 2075**  
**TO BE ANSWERED ON 12.02.2026**

**QCOs AFFECTING MSMEs**

2075. ADV PRIYA SAROJ:  
MS IQRA CHOUDHARY:  
SHRI PUSHPENDRA SAROJ:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) whether the Government has reviewed enforcement of Quality Control Orders (QCOs) for Micro, Small and Medium Enterprises (MSMEs)-dominated non-textile product categories in Uttar Pradesh during the year 2024–25;
- (b) the compliance burden borne by domestic MSMEs in the State in terms of BIS certification, testing and process upgrades and the equivalent enforcement action taken against imported or informally traded goods in the same categories;
- (c) the details of complaints received regarding the circulation of non-compliant goods after the issuance of QCO notifications, product category and district-wise in Uttar Pradesh;
- (d) the impact of uneven enforcement on price competitiveness, capacity utilisation and viability of compliant MSMEs; and
- (e) the measures taken to strengthen customs checks, market surveillance, testing infrastructure and inter-agency coordination to ensure uniform enforcement and a level playing field for MSMEs in Uttar Pradesh?

**ANSWER**

MINISTER OF STATE FOR MICRO, SMALL AND MEDIUM ENTERPRISES  
(SUSHRI SHOBHA KARANDLAJE)

(a) to (e): The Government of India through Bureau of Indian Standards (BIS), Department of Consumer Affairs, Ministry of Consumers Affairs, Food & Public Distribution implements, phase-wise, Quality Control Orders (QCOs) issued by the line Ministries with exemptions / relaxations for MSMEs, to ensure that Quality Control Orders (QCOs) do not disrupt domestic production.

For ease of compliance burden to MSMEs, some of the Financial and Technical relaxations being provided to MSMEs are as follows:

- To support MSMEs, financial incentives are provided by BIS in annual minimum marking fee with concession of 80% (for Micro scale units), 50% (Small scale units) and 20% (Medium scale units). An additional concession of 10% is also provided to units which are either located in north-east areas or women entrepreneur MSME units.
- Erstwhile mandatory requirement of in-house laboratory has been relaxed and for all manufacturers especially MSME units.

- For Domestic Manufacturers, Operations of product certification activities and processes involved across all the Branch Offices (BOs) in the country have been digitised. An Online platform “Manak online” is already available for product certification activities right from the stage of submission of application to award of certification including all communications, payment, queries through the portal itself. The renewal of certifications has also been made automatic without any human intervention. The manufacturer can simply submit the renewal application at his convenience and after the online submission, the renewal endorsement gets generated extending the validity of certification.
- BIS issues product manuals as guidance documents for conformity assessment as per various Indian Standards. These product manuals also incorporate Scheme of Inspection and Testing (SIT) specifying controls and checks to be exercised by the manufacturer. The ‘Levels of Control’ given in the SIT are made recommendatory in nature. The manufacturer has the choice to define their own control unit/batch/lot and their own Levels of Control and inform the BIS.
- Targeted awareness and training programmes namely (i) Manak Samvaad (ii) Manak Manthan and (iii) Capsule courses for the industry at localised level with sector specific focus have also been initiated by BIS focusing on Standards, measures to implement them and obtain BIS certification.

In addition; to strengthen the testing infrastructure, National Test House (NTH) is offering a blanket discount of 15% on testing fees to all registered MSME customers across all NTH laboratories nationwide.

As informed by BIS, in the state of Uttar Pradesh total 24 search and seizure operations were carried out by BIS in FY 2024-25. Actions for prosecuting the violators in the Hon'ble Court of Law have been initiated.

Over the last five years, 49 complaints have been received regarding substandard quality of BIS-marked products under QCOs. The product-wise and district-wise distribution is placed at Annexure-A.

Regarding market surveillance, for BIS license holders, a Risk based approach focusing on higher non-compliance areas and mass consumption goods have been implemented. For those non-compliant products, initial approach is to guide and handhold for compliance to Standards before initiation of any action as per the BIS Rules & Regulations framed there under. For non- BIS license holders, BIS investigates the instances of misuse of BIS standard mark or violations of QCOs by individuals and online marketing entities. The investigations include, search and seizure operations to detect violation and subsequent filing of legal case against the violators in Courts.

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## Annexure referred to in Lok Sabha Unstarred Question No. 2075 for answer on 12.02.2026

Product-wise

Sl. No	Product	Number of Complaints
1	Cattle Feed	3
2	Gold	6
3	Water	11
4	Plywood	4
5	Mask	1
6	Concrete Pipes	1
7	Helmet	4
9	HDPE Pipe	5
10	Paper	2
11	Electrical products	8
12	Water purifier	1
13	Wires & Cables	2
14	Paint	1

District-wise

Sl. No	District	Number of Complaints
1	Kanpur	4
2	Banda	1
3	Amethi	1
4	Ghazipur	1
5	Lucknow	2
6	Gonda	1
7	Ballia	1
8	Mirzapur	1
9	Unnao	1
10	Prayagraj	1
11	Gautam Buddha Nagar	15
12	Ghaziabad	9
13	Rampur	1
14	Sharanpur	2
15	Aligarh	1
16	Bareilly	2
17	Agra	2
18	Sikandrabad	1
19	Hathras	2